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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.2097/2004

Thursday, this the 2<sup>nd</sup> day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Jameet Singh Rana  
S/o Late Shri Mahant Ram Rana  
R/o C-99, Pandav Nagar  
Delhi-92

(By Advocate: Shri Yatendra Sharma)

..Applicant

Versus

1. Union of India through the Secretary  
Ministry of Finance, North Block  
New Delhi
2. Chief Income Tax Commissioner  
CR Building, IP Estate, New Delhi

..Respondents

ORDER (ORAL)

**Justice V.S. Aggarwal:**

Learned counsel for applicant states that as for present he may be permitted to withdraw the present petition with liberty to file a fresh one if the claim of the applicant is ignored subsequently.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

S. K. Naik  
( S. K. Naik )  
Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

/sunil/